

CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI.5

C.P. No 2/2001

in ORIGINAL APPLICATION NO. 247/98

Chandona Mohan

Applicant.

versus

Union of India & Ors Respondents.

For the Applicant(s)

B.K. Sharma, S. Sama
U.K. Goswami Nair

For the Respondents.

Dr. C. K. Phukan, Dr. A.A. (Annam)

NOTES OF THE REGISTRAR

DATE

ORDER

The learned advocate for the applicant has been filed this Contempt petition for non-compliance of this Honble Tribunal order dated 8.1.99 passed in O.A 247/98.

2.3.01

Issue notice to show cause as to why a contempt proceeding shall not be drawn up against the alleged contemnors. Returnable by four weeks.

List on 2.4.01 for show cause and further orders.

Member

Vice-Chairman

pg

Kind before the Honble Court for further orders.

2.4.2001

Formalities are yet to be made. Put up on 24.4.01.

Member

Vice-Chairman

nkm

24.4.01

Steps not taken by the applicant. List on 3.5.01 for orders.

Member

Vice-Chairman

30.3.2001

lm

Series of Notice not yet filed.

It has been stated that steps have already been taken. Office to act accordingly.

List on 31.5.2001 for orders.

Member

Vice-Chairman

16/5/01

Notice prepared.
and sent to D/Sec
for issuing the same.
by Regd A/D vide DI
No 1729 to 1731 dtd 18.5.01

by
16/5/01.

① Service report are
still awaited.

by
12.6.01

① Service report are
still awaited.

by
20.7.01

No written statement
has been filed.

by
20.9.01

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(01/247/98)

31.5.01

Put up after receipt of service
report.

List on 13-6-01 for order.

Vice-Chairman

mb

12.6.01

List the case with the Office
Report about service on respondents on
25-6-2001.

Member

Vice-Chairman

bb

12.7.01

Put up after receipt of service
report on 23.7.2001.

Member

Vice-Chairman

bb

23.07.01

List again on 01-08-2001 for order.

Member

Vice-Chairman

bb

01-08-01

The applicant has undertaken to
serve the notice on the respondents personally.
Office to rendered all extend possible
assistances to the applicant for ^{assist} servicing
on the state.

List on 20-08-01 for order.

Member

Vice-Chairman

mb

20.8.01

List on 31.8.01 to enable the
respondents to file written state-
ment.

Member

Vice-Chairman

1m
31.8.01

List on 21/9/01 for order.

3

3

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Notes of the Registry

Date

Order of the Tribunal

21.9.01

Heard Mr. S.Sarma, learned counsel for the applicant and also Mr. Y.K.Phukan, representing the State of Assam.

List on 12/11/01 to enable the Mr. Y.K.Phukan, to obtain necessary instructions.

Vice-Chairman

mb
12.11.2001

List the case on 21.11.2001 as prayed for by the counsel for the applicant.

Member

Vice-Chairman

bb
21.11.01

List again on 3/12/01 for order.

Member

Vice-Chairman

mb
3.12.2001

Mr.Y.K.Phukan, learned Sr. Advocate appearing for the State of Assam seeks time for filing reply.

Prayer allowed. List on 9.1.2002.

Member (J)

Member (A)

bb
9.1.02

Heard Mr.S.Sarma, learned counsel for the applicant at length. Considering the facts and circumstances of the matter, we are not inclined to further proceed with the matter. In the set of circumstances, the Contempt proceeding stands closed.

Member

Vice-Chairman

mb

No. Reply has been filed.

My
8.1.02.

18.1.2002

Copy of the order has been sent to the Office for issuing the Rule to the L/As for the parties.

H.S

Notes of the Registry

Date

Order of the Tribunal